

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.814/MP/2025

Subject : Petition Under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022 (as amended) seeking Extension of Connectivity start date and corresponding milestones (Including Financial closure) for the 700 MW Solar Power Project at Solapur, Maharashtra.

Petitioner : Waree Forever Energies Private Limited (WFEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, WFEPL
Shri Ashutosh Sharma, Advocate, WFEPL
Shri Siddharth Nigotia, Advocate, WFEPL
Ms. Devishi Gupta, Advocate, WFEPL
Ms. Ananya Dutta, Advocate, WFEPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the parties have already argued the matter on previous hearings and hence, the matter may be reserved for order. The learned counsel for the Respondent/CTUIL, while agreeing to the above, also requested to reserve the matter for order.

2. Considering the above, the Commission reserved the matter for order. The interim direction issued *vide* Record of Proceedings dated 24.2.2026 will continue until a decision is taken in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

